

**Report regarding the verification of the plant  
reported as M-Sand plant**

In compliance of Hon'ble NGT

**O.A. 55/2024 (CZ)**

Order dated 30.07.2024

In the matter of

**None Lal Vishwakarma**

**Vs**

**Parihar Stone Crusher & Ors.**

**Inspected on:** 8<sup>th</sup> August 2024

**Inspected by:** Sh Sunil Kumar Meena, Sci-E, CPCB, Bhopal

**Report in compliance of Hon'ble NGT O.A. 55/2024 (CZ)  
order dated 30.7.2024**

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**(P Jagan)**  
Regional Director  
CPCB, Bhopal

## **Report regarding the verification of the plant reported as M-Sand plant**

Hon'ble NGT vide its order dated 30.7.2024 in O.A. 55 of 2024 (CZ) in the matter of None Lal Vishwakarma Vs Parihar Stone Crusher & Ors. Stated under Para 2 as:

**Para 2.** *Learned counsel for the MPPCB has further raised second issue that project proponent has started and installed M sand plant without the prior permission from the court in violation of condition of the CTO. In reply thereof learned counsel for the project proponent has submitted that it is not M sand plant. For determination of this issue as to whether it is M sand plant or not, we refer the matter to the CPCB, Director, CPCB, Integrated Office, Bhopal with the direction to depute one official/ scientist of this field having sufficient knowledge to examine the matter and to report. Necessary expenditure will be borne by the project proponent. The report may be filed within 10 days.*

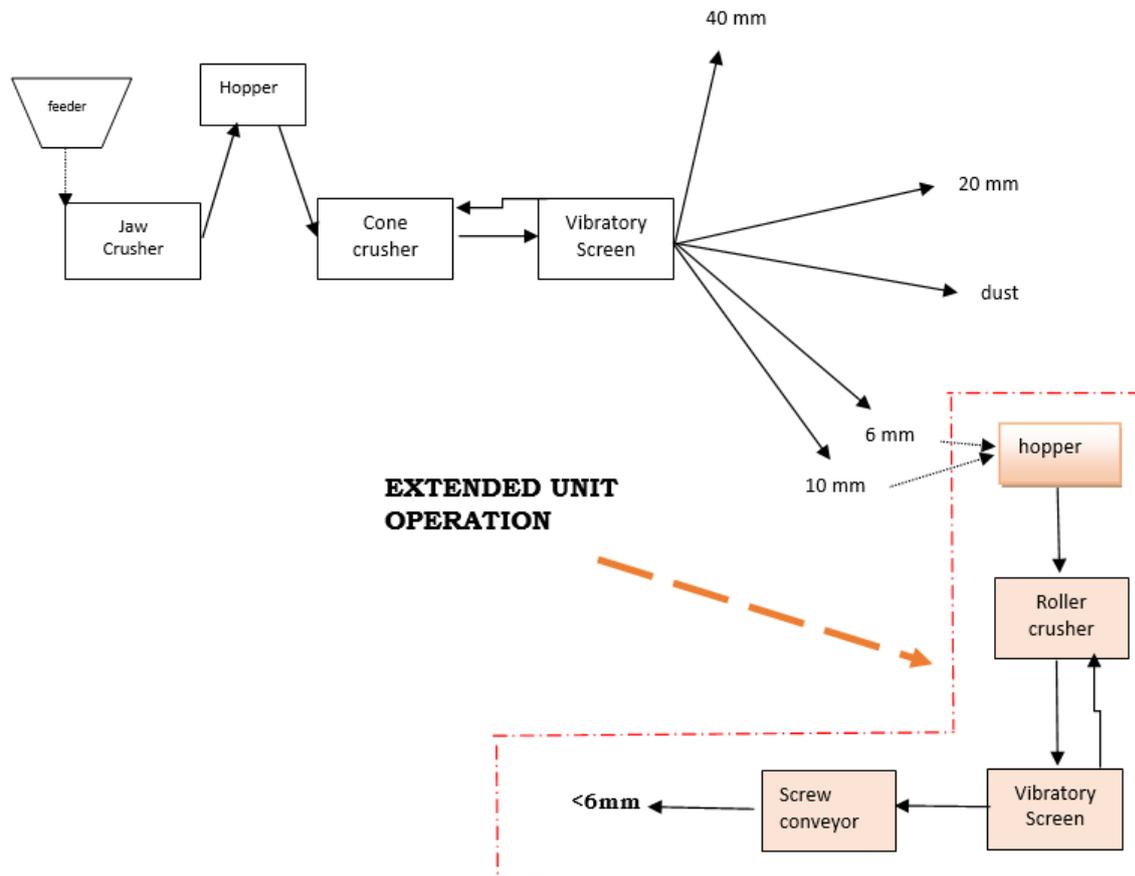
Copy of the order dt. 30.7.2024 is enclosed as **Annexure-I.**

In compliance of the order, Sh Sunil Kumar Meena, Scientist-E was nominated on 1<sup>st</sup> August 2024 by Regional Director, Central Pollution Control Board, Regional Directorate, Bhopal to examine the matter & report.

In compliance of the same, a field visit was made by the officer on 8<sup>th</sup> August 2024 to the M/s Parihar Stone Crusher situated at Rajnagar, Chhatarpur, Madhya Pradesh. The geo-graphical location is (Latitude: 24.760476, Longitude: 79.952987). The plant occupier Sh Avdhesh Pratap Singh Parihar and his son Sh Anirudh Pratap Singh Parihar were present during the visit. On the day of visit the crusher was found not in operation. The Consent to Operate (CTO) issued by the MPPCB under Water (P &CP) Act, 1974 and Air (P&CP) Act, 1981 was valid till 31.03.2027. The consented capacity for the

stone gitty was 46400 Cubic Meter/year. The crusher falls under the small category as per the CTO.

Inspecting officer, inspected the crusher w.r.t. installed unit operations and type of machineries. Following is the schematic diagram of the unit operations established in the crusher:



The details of the unit operation of stone crusher & extended units are as tabulated below:

<b>Unit operations observed in existing plant</b>	
<b>Stone crushers</b>	<b>Extended unit</b>
Jaw crusher	Roller crusher
Cone crusher	Vibratory screen
Vibratory screen	Screw conveyor

The extended unit operation is used to crush the 6mm & 10mm coarse aggregates in more small size to fulfill the market demand. As informed by Project Proponent, this unit operation is only carried out based on the buyers demand of finer aggregates in place of 6mm or 10mm. No permission was obtained by the PP from the MPPCB for this extended unit operation. This is a violation of the Consent to Operate (CTO) condition.

## **1.0 Unit operations of a M-sand plant:**

**Definition of M-sand:** The manufactured sand (M-sand) is fine aggregate (150 microns to 4.75mm size) produced by crushing hard rock by using crushing, shaping, screening and classifying methods. Such manufactured sand obtained must confer the Indian Standards (IS) code and should be suitable for construction activity. Fine particles of less than 150 Microns size shall not be present in excess quantity than the percentage specified in the IS code. Stone dust obtained on conventional crushing units shall not be treated as Manufactured sand as it is detrimental for use in construction.

### **Prescribed IS code :**

- IS 383:2016 – for concrete
- IS 1542:1992 – for plastering
- IS 2116:1980 – for masonry
- IS 456 :2000 – for wash water

### **Unit operation require for M-sand manufacturing other than the stone crushers unit operation:**

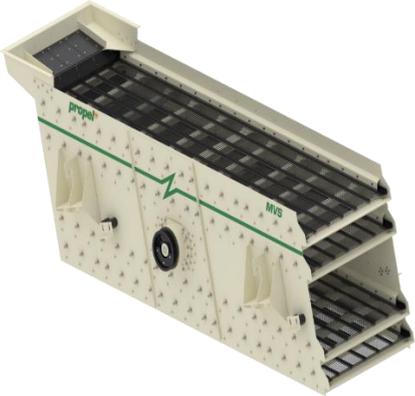
- i. Vertical Shaft Impactor (VSI) : for providing cubical shaping & reduce size below 4.75mm
- ii. Vibratory Screen : for classifying the crushed material
- iii. Hydro-cyclone : to wash the M-sand and remove the silt particles (<75 microns)

These unit operations are required to produce the M-sand as per the prescribed IS code. VSI reduce the size of feeder aggregates into below 4.75 mm and also provide cubical shape as observed in natural sand. The hydro-cyclone removes the impurities viz. organic & silt, by continuous and pressurized water washing of the screened material. Continuous recycling of the water is practiced and the wastewater is being collected in settling tank and supernatant of the water is again used in the hydro cyclone.

Public Works Department, Madhya Pradesh Govt vide its order dated 30.10.2017 also specified the requirement of Vertical Shaft Impactor along

with the cubical with grounded edges & gradation as per IS 383:2016. Copy of the letter dated 30.10.2017 is enclosed as **Annexure-II**.

**2.0 Pictorial comparison of the M-sand plant to the unit operation provided by the occupier**

Required unit operation for M-sand plant	Extended Unit operation M/s Parihar Stone Crusher
	
<p><b>Vertical Shaft Impactor</b> – for cubical shape &amp; reducing size</p>	<p><b>Roller crusher</b> – does not provide cubical shape. Result in elongated &amp; fluky crushed particle – Does not qualify the IS code.</p>
	
<p><b>Vibratory screen</b> – to screen the different size crushed material</p>	<p><b>Vibratory screen</b> found as per the requirement</p>



**Hydro cyclone** for washing and removing impurities viz. organic, silt etc.



**Screw conveyor** for washing. No arrangement for the continuous washing and recycling of the wastewater. Such washing results in higher values of silt in final product. No settling tank for water recycling was observed.

### 3.0 Analysis report

A sample was collected on 8.8.2024 from the heap of the final product of the tertiary unit operation to analyses for required parameters. The sample was analyzed by NABL accredited laboratory i.e. Venus Testing & Research Laboratory, Bhopal for particle size distribution, % silt content & specific gravity. The particle size distribution was as tabulated below:

Parameters grading IS Sieve	Test Value % passing	Required as IS - 383:2016
10mm	100	100
4.75mm	<b>77</b>	90-100
2.36 mm	<b>59</b>	60-95
1.18 mm	42	30-70
600 microns	32	15-34
300 microns	<b>23</b>	5-20
150 microns	<b>14</b>	0-10

The analysis report revealed that 23% of the sample retained on the 4.75mm sieve and 14% of the sample passed the 150-micron sieve. This suggest that only 63% of the sample was lying in the range of sand size i.e. 4.75mm to 150 micron. Secondly, the silt % was also observed on higher side 12% (w/w). The sample is not as per the prescribed IS 383:2016 code. Copy of the analysis report is enclosed as **Annexure-III**.

Also, physical appearance of the crushed material showed that the particle was coarser and elongated, whereas the M-sand particle should to be cubical in shape.

It can be concluded that the product is **not a M-sand**.

#### **4.0 Conclusion**

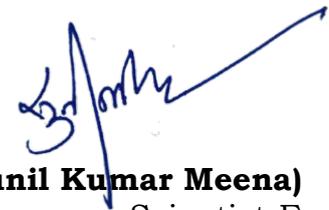
The project proponent (PP) does not have the required unit operations for M-sand i.e. VSI & hydro cyclone and as the analysis report also revealed that 23% are the coarser particle (>4.75mm) and silt content is also 12%. Considering this, it is concluded that the plant is **not a M-SAND plant**.

However, the extension of the unit operations for crushing the 6mm & 10mm coarse aggregate into fine aggregate is established in violation of the condition no. 05 of CTO valid upto 31/03/2027 i.e.

*“5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.”*

In this regard, PP shall obtain permission from MPPCB accordingly.

Copy of the CTO is enclosed as **Annexure-IV**.



**(Sunil Kumar Meena)**  
Scientist-E  
CPCB, Bhopal

Item No. 08

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL**  
(Through Video Conferencing)

**Original Application No. 55/2024(CZ)  
(I.A.No.67/2024)**

None Lal Vishwakarma

Applicant(s)

Vs.

Parihar Stone Crusher & Ors.

Respondent(s)

**Date of Hearing: 30.07.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s): None

For Respondent(s): Mr. Om Shankar Shrivastava, Adv.  
Mr. Dharamvir Sharma, Adv.  
Mr. Mehul Bhardwaj, Adv.  
Ms. Parul Bhadoria, Adv.

**ORDER**

1. Learned counsel for the State PCB has raised one legal issue, with the fact that State PCB after providing an opportunity of hearing and show-cause notice and its reply passed order of the closure of the unit under Section 31(a) of Air (Prevention and Control of Pollution) Act, 1981, against which the remedy is to file an appeal.
2. Learned counsel for the MPPCB has further raised second issue that project proponent has started and installed M sand plant without the prior permission from the court in violation of condition of the CTO. In reply thereof learned counsel for the project proponent has submitted that it is not M sand plant. For determination of this issue as to whether it is M sand plant or not, we refer the matter to the CPCB, Director, CPCB, Integrated Office, Bhopal with the direction to depute one official/scientist of this field having sufficient knowledge to examine the matter

and to report. Necessary expenditure will be borne by the project proponent. The report may be filed within 10 days.

3. Reply on behalf of respondent no. 1 and objection to the joint committee report have been filed today. The documents be kept on record with copy to the opposite parties.

List it on **23<sup>rd</sup> August, 2024.**

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

30<sup>th</sup> July, 2024  
O.A No. 55/2024(CZ)  
PN

मध्यप्रदेश शासन  
लोक निर्माण विभाग  
मंत्रालय

क्रमांक 5573/ सी /2017/19/यो  
प्रति,

भोपाल, दिनांक 30/10/2017

- 1 प्रबंध संचालक,  
म.प्र. रोड डेवलपमेंट कार्पो. लिमि.  
अरेशा हिल्स, भोपाल।
- 2 प्रमुख अभियंता,  
लोक निर्माण विभाग,  
निर्माण भवन, भोपाल।
- 3 परियोजना संचालक,  
लोक निर्माण विभाग,  
परियोजना क्रियान्वयन ईकाई,  
भोपाल।

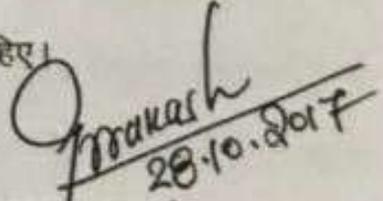
ANNEXURE\_II

विषय: कांक्रीट कार्यों में क्रश्ट स्टोन सेंड के उपयोग हेतु मापदण्ड।

- संदर्भ: 1. म.प्र. शासन लोक निर्माण विभाग का पत्र क्र. 4096/2017/19/यो भोपाल दिनांक 27.07.2017
2. प्रमुख अभियंता कार्यालय का परिपत्र क्र. संचार/लोनिवि/2016/1302 भोपाल, दिनांक 28.04.2016
3. परियोजना संचालक, लो.नि.वि. पी.आई.यू. का परिपत्र क्र. एफ 64-7/2015/क्रश्ट सेंड/कार्य/पी.डी./2744 भोपाल दिनांक 08.09.2015

कांक्रीट कार्यों में क्रश्ट स्टोन सेंड के उपयोग हेतु जारी शासन के संदर्भित पत्र में उल्लेखित निर्देशों में आंशिक संशोधन करते हुए Manufactured Sand के उपयोग की मात्रा अधिकतम 75 प्रतिशत करने की अनुमति प्रदान की जाती है। शासन के परिपत्र क्र. 4096/2017/19/यो भोपाल दिनांक 27.07.2017 में उल्लेखित निर्देश निम्नानुसार यथावत रहेंगे :-

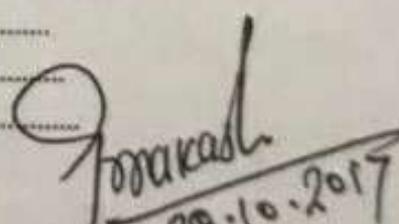
1. कांक्रीट के कार्यों में उपयोग किये जाने वाली Crushed Stone Sand भारतीय मानक IS 383 : 2016 अनुसार होनी चाहिये।
2. क्रशर सेंड Vertical Shaft Impactor प्लान्ट से ही निर्मित होना चाहिये अन्य प्लान्ट से नहीं।
3. क्रशर सेंड का Fineness Modulus चेक करने के उपरान्त ही उपयोग करें।
4. क्रशर सेंड का ग्रेडेशन IS 383 : 2016 के अनुसार होना चाहिए।
5. क्रशर सेंड के पार्टिकल्स फ्लेकी नहीं होना चाहिए।
6. क्रशर सेंड के पार्टिकल्स Cubical with grounded edges होना चाहिए।

  
28.10.2017  
(चन्द्रप्रकाश अग्रवाल)  
सचिव

म0प्र0 शासन, लोक निर्माण विभाग  
भोपाल, दिनांक 30/10/2017

पृ.क्रमांक 5574/ सी /2017/19/यो  
प्रतिलिपि :-

1. विशेष सहायक, माननीय मंत्रीजी लोक निर्माण विभाग, मध्यप्रदेश।
2. समस्त मुख्य अभियंता, लोक निर्माण विभाग, ..... परिक्षेत्र .....
3. अतिरिक्त परियोजना संचालक, लोक निर्माण विभाग, पी.आई.यू. ....
4. समस्त अधीक्षण यंत्री, लोक निर्माण विभाग, ..... मण्डल .....
5. समस्त परियोजना यंत्री, लोक निर्माण विभाग, पी.आई.यू. ....
6. समस्त कार्यपालन यंत्री, लोक निर्माण विभाग, ..... संभाग .....

  
28.10.2017  
सचिव

म0प्र0 शासन, लोक निर्माण विभाग

(Accredited as per ISO/IEC - 17025 : 2005 by NABL & UABI)

Venus House, Near Nagar Palika Office, Ayodhya By Pass Road, Village Damkheda, Bhopal (M.P.) 462041  
Ph.: 0755-2800181, Mob.: 9425019482, 9425425873, E-mail : vtrlbhopal@gmail.com

**TEST REPORT**

**ANNEXURE\_III**

Description of sample	: M-Sand (CPCB/NGT 55/2024)	Report No. VTRL/BPL/9721/01/2024
Sub	: Testing of Material	Date of Receipt: 09/08/2024
Ref.	: क्षेत्रीय निदेशालय / विविध / एनजीटी / 2024-25 / 944 दिनांक 09 / 08 / 2024	Date of Report: 14/08/2024
Issued To,		
क्षेत्रीय निदेशालय (मध्य) भोपाल केन्द्रीय प्रदूषण नियंत्रण बोर्ड		

S.No.	Parameters Grading IS Sieve	Test Value % Passing	Requirement as IS -383-2016	Method of Test Ref. to Per IS-383-2016
(i)	10 mm	100	100	IS: 2386 (P-I):1963, RA-2016
(ii)	4.75 mm	77	90-100	
(iii)	2.36 mm	59	60-95	
(iv)	1.18 mm	42	30-70	
(vi)	600 mic.	32	15-34	
(vii)	300 mic.	23	5-20	
(viii)	150 mic.	14	0-10	
2.	Silt Content %, w/w	12.0	---	
3.	Specific Gravity	2.50	---	IS: 2386 (P-III):1963, RA-2016

.....End of Page.....

T&C : 1 The result listed refer only to the tested samples and applicable parameters endorsement of product is neither inferred nor implied.  
2. Total Liability of our Lab is limited to the invoiced amount 3. Samples will be destroyed after Ten days from the date of issue of test report  
4. This report is not to be reproduced wholly or in part and cannot be used as an evidence in the court of law and should not be used in and advertising media without our special permission in writing.





# Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

RED-SMALL

CCA-Expansion

CONSENT NO: \*\*\*

PCB ID: 23592

Application No: 20610/23/01/2023  
NO: /MPPCB/SGR

Consent No: AW-109177

To,

The Occupier,  
Parihar Stone Crusher (Unit No. 02),  
Khasra no. 205, Rakba 0.845 Hect., Shivrajpur (Chandranagar),  
Shivrajpur (Chandranagar),  
Dist : Chhatarpur, Tal : Rajnagar,

ANNEXURE\_IV

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 1258833 Dt. 11/01/2023 and last communication received on Dt. 09/01/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/03/2027, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Shivrajpur (Chandranagar) Rajnagar, Chhatarpur
- b. The capital investment in lakhs: Rs. 113.62
- c. Product & Production Capacity:

Product	Qty / year-
STONE GITTY by crusher	46400.CU.M/Y FOURTY SIX THOUSAND FOUR HUNDRED ONLY

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/03/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Provisions:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

Digitally Signed by V. S. Rai, S.E

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # TEFKKIXFN5

Signature valid  
Digitally Signed by : V. S. Rai ,  
S.E  
Date: 23/01/2023 11:00:34 PM

VIRENDRA SAHAI RAI  
Regional Officer



# Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

- The daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day
- Trade Effluent Treatment:-  
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

- Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 1.100	Water Source	Remark
1	Plantation / Horticulture	0.200	0.000	Borewell	
2	Spray in Mines	0.500	0.300	Borewell	

- The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

- All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

- The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

- The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

- Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

- Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

Consent No:AW-109177





## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Colony  
SAGAR  
SAGAR  
Tele : 07582- 263774

environment in general.

IV. Periodical cleaning of the water spray nozzles shall be carried out to avoid chocking.

V. Fine dust accumulated in the crushing areas shall be periodically cleaned and the dumps should be covered with tarpaulin to check erosion by wind.

VI. The approach road shall be properly developed and sprayed with water periodically. Similarly the approach roads to individual crushers shall be made in good condition and watered periodically.

VII. The drop height of the processed material shall be kept at minimum during loading and unloading.

VIII. Covered transfer chutes shall be provided at all the crushed material discharge points of conveyors.

IX. As an occupational safety all the workers shall be provided with nose masks.

Consent No:AW-109177

*This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "IPAT" Number.*

Page: 4 / 7



## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-3750 )

### Additional Air condition:-



## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

Consent No:AW-109177

For and on behalf of

Sagar  
d City  
SAGAR  
SAGAR



**Consent Order**

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

M.P. Pollution Control Board

 Sending from UIDAI  
*Sign*  
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # TEFKK1XFNS

  
VIRENDRA SAHAI RAI  
Regional Officer

Consent No:AW-109177